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GOVERNMENT OF SIKKIM  
HOME DEPARTMENT  
TASHILING SECRETARIAT  
GANGTOK

No. Home/Confdl/111/2014/03/4801

Dated: 20/03/2024

To  
The Consultant (Judicial)  
National Green Tribunal,  
Principal Bench, New Delhi;  
[Judicial-ngt@gov.in](mailto:Judicial-ngt@gov.in)

**Subject:- M.A No. 98/2022 in Original Application No. 180/2021, Mukul Kumar vs. State of Uttar Pradesh and others.**

Sir,

Kindly refer to your email dated Oct 30, 2023 on the subject cited above.

In this regard, I am directed to forward herewith a copy of Compliance Report submitted by Joint Director cum Nodal Officer, Bio-Medical Waste Management, Health and Family Welfare Department, Government of Sikkim vide letter No. 29/BMO/H&FW Deptt dated 16/01/2024 to the direction dated 17/10/2023 of the Hon'ble National Green Tribunal in the above mentioned matter for your kind information and necessary action, please.

Enclosed: As above



Yours sincerely,

  
20.03.24  
Joint Secretary-I

Home Department

email: [hd.confdlsection@sikkim.gov.in](mailto:hd.confdlsection@sikkim.gov.in)

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GOVERNMENT OF SIKKIM  
HEALTH AND FAMILY WELFARE DEPARTMENT  
GANGTOK-737101

Memo No. : 27 BMD /H&FW Deptt.

Date- 16/1/2024

To

The Deputy Secretary – I/Confdl.,  
Home Department,  
Government of Sikkim.

**Subject: Order passed in M.A. No. 98/2022: In Original Application No. 180/2021-reg**

Sir/Madam,

With reference to your letter no. Home/Confdl/111/2014/03(Part File)/21150 2450  
dated 3/11/2023 enclosed please find herewith a compliance report in terms of Para 17 and  
18 of the Order dated 23.01.23 to the National Green Tribunal, New Delhi.

Thanking you.

Yours faithfully,

Joint Director cum N.O.,  
Bio-Medical Waste Management,  
Health & Family Welfare Department,

Government of Sikkim,  
Joint Director cum N.O.,  
Bio-Medical Waste Management,  
Health & Family Welfare Department,  
Gangtok, Sikkim

**Enclosed: As above**

Compliance report of Health & Family Welfare Department, Government of Sikkim to the direction of Hon'ble National Green Tribunal Order dt. 17-10-2023 in OA No. 180/2021 titled Mukur Kumar Versus State of Uttar Pradesh & Ors. and in M.A. No. 98/2022 in OA No. 180/2021.

According to the letter hearing no. Home/Confdl/111/2014/03 (parfile) 2450 dated 03.November,2023 is receipt from Deputy Secretary I/Confdl. Home Deptt. The compliance report of Sikkim to the directions of Hon'ble National Green Tribunal order datd 17.10.23 in O.A. No. 180/2021 tiled Mukul Kumar versus State of Uttar Pradesh & others and in M.A. No. 98/2022 in O.A. No. 180/2021.

1. Health & Family Welfare Department, Government of Sikkim has already implemented BMW Rules 1998, Amendment Rules, 2016, Amendment Rules, 2018 & 2019 includes the Guidelines of handling, treatment and disposal of waste. The State does not have Common Bio-Medical Waste Treatment Facility (CBWTF). Therefore, the Health & Family Welfare Department, Government of Sikkim has been operating House Captive treatment in all the Health Care Facilities instead of CBWTF.  
The Department conducts training on BMW Rules, 2016, Amendment Rules, 2018 & 2019 in all the Health Care Facilities of Sikkim as well as to the stake holders.
2. Action taken report of COVID-19 BMWM:
  - a) COVID-19 BMW guidelines for handling, treatment and disposal of waste generated during treatment/diagnosis/quarantine of COVID-19 patients issued by SBCB/CPCB communicated to all the Urban Local Bodies including officials and staffs of Gangtok Municipal Corporation, frontline workers, quarantine/isolation centers, all the Health Care Facilities etc. and also impart training programme on BMW to the entire urban body workers and also uploaded in the website of Health & Family Welfare Department, Government of Sikkim.
  - b) In order to dispose of contaminated COVID-19 bio-medical wastes, around 20 nos. of deep burial pits with proper fencing and roofing were constructed with due permission from the State Pollution Control Board-Sikkim in all districts particularly in rural areas. The said facilities were handed over to local authorities.
  - c) Incinerators installed at all District Hospitals and New STNM Hospital were repaired and made fully functional to ensure proper disposal of BMW in compliance with the statutory requirements.
3. In terms of para 17, the Department conducted a training programme on Proper Management of Bio-Medical Waste on 30.07.2023 at Mini Conference Hall, Chintan Bhawan, Gangtok, Sikkim to the Police Academics, Public Prosecutors, existing District Magistrates and other officials who have potential to work as District Magistrates as well as those who have to deal with such above issues . The detailed training report, attendance sheet along with photographs of the training has already been submitted to the Member Secretary, State Pollution Control Board-Sikkim. In terms of para 18, the Annual report regarding Bio-Medical Waste is being submitted to State Pollution Control Board-Sikkim in every calendar year. Authorization and Consent for Air and Water Pollution has been obtained and being renewed every year of all the Health Care Facilities in the State.

  
Joint Director-cum-N.O.  
Bio-Medical Waste Management  
Health & F.W. Department  
Government of Sikkim